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09.10.2000

Hon. Mr. S.K.I. Naqvi, JM

Sri R.S. Verma learned counsel for the applicant.

Sri P. Mathur learned standing counsel for the respondents takes notice of this case on behalf of the respondents. Heard on the point of admission.

The applicant has filed this OA for direction to the respondents no. 2 to decide representation made by the applicant, copy of which has been annexed as annexure 1 to the OA.

The main grievance of the applicant is that the selection made to fill in the post of EDDA, Sarai Bharthara has not been made in accordance with rules and directions in this regard and some favouritism is alleged *to have been adopted.*

I find it is fit matter to allow the petition with the direction to respondent no. 2 to decide or get decided the pending representation of the applicant by way of detailed, speaking and reasoned order, within three months from the date of communication of this order. The OA is finally decided accordingly. No order as to costs.

Copy of this order as well as copy of OA with notices be provided to Shri P. Mathur.

S. Naqvi
Member-J

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